

ITEM NO.11

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Criminal Appeal No(s). 3023/2026

MAHESH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 15-10-2026 This appeal was called on for hearing today.

For Appellant(s) : Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s) : Dr. Vijendra Singh- 3352, AOR
Mr. Aniket Tiwari, Adv.
Ms. Kim Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent no. 1 is duly represented. Counter affidavit, if any, be filed in the meantime.

Despite service being complete, none has entered appearance for respondent nos. 2 and 3.

Learned counsel for the appellant is directed to take appropriate steps in respect of deceased respondent no. 4 on or before 29.10.2026.

Signature Not Verified
Digitally signed by
DIVYANSHU MISHRA
Date: 2026.10.15
16:08:52 IST
Reason:

Digitized original records of the High Court and the Trial Court have already been received and provided to the learned counsel for the parties.

List the matter again before this Court on 27.11.2026.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar

DM